

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**C.P. No. 424/2015
O.A. No. 457/2014**

New, Delhi, This the 29th day of September, 2015.

**HON'BLE MR. G. GEORGE PARACKEN, MEMBER (J)
HON'BLE MR. V.N. GAUR, MEMBER (A)**

Shri G. V. R. Gupta, Age 79 years,
S/o Late Shri G. V. M. K. Gupta
R/o C-2/175, Lodhi Colony,
New Delhi.Petitioner

(By Advocate: Shri Krishna Kumar Mishra, proxy for Mr. Padma Kumar S.)

Versus

1. Sh. R. K. Mathur,
Secretary,
Ministry of Defence,
South Block, New Delhi-11.
2. Shri S. S. Mohanty
Controller General of Defence Accounts
West Block V, R. K. Puram,
New Delhi-110 066.
3. Commodore M. K. Jetley
PDPA, Dte of Pay & Allowance
Integrated HQ, Min. Of Def (Navy)
Sena Bhawan, DII Wing, New Delhi-11.
4. Shri G. D. Pumgle,
Principal Controller of Defence Accounts
(Pension),
Draupadi Ghat, Allahabad (UP)
5. Mrs. Shailaja Rao, DPDO
Office of DPDO CHN
618 Anna Salai/T Genampet
Chennai-18 (TN)Respondents

(By Advocate: Mr. A. K. Singh)

O R D E R (O R A L)

Hon'ble Mr. G. George Paracken, Member (J)

This Contempt Petition has been filed by the petitioner for the alleged non-implementation of the order dated 25.02.2015 passed by this Tribunal in O.A. No.457/2014. The operative part of the said order reads as under :-

"5. I have heard the submissions made by the counsels for the parties and perused the material available on record. In my considered view, the stand taken by the Defence Pension and Disbursement Officer is absolutely uncalled for. Both the respondents were expected to implement the order of this Tribunal as upheld by the Hon'ble High Court of Delhi and the Hon'ble Supreme Court without any delay. Therefore, I allow this Original Application with a direction to the respondent- Principal Controller of Defence Accounts (Pension), Allahabad, to calculate the interest at the rate of 12 percent per annum payable on the amount of Rs.5,32965/- and pay the same to the applicant at the earliest, but in any case within a period of two months from the date of receipt of a copy of this order. It shall also furnish a copy of the detailed calculation sheet of the interest to the applicant. In the facts and circumstances of the case, the respondents, particularly the respondent No.4, shall pay a cost of Rs. 10, 000/- (Rupees ten thousand only) to the applicant within the aforesaid period. Soon after, it shall also file an affidavit of compliance in the Registry of this Tribunal."

2. Today when the matter was taken up for consideration, learned counsel for the petitioner has submitted that he is fully

satisfied with the compliance of the aforesaid order made by this Tribunal.

3. In view of the above position, this Contempt Petition is closed. Notices issued to the alleged contemnors are discharged. There shall be no order as to costs.

(V.N. GAUR)
MEMBER (A)

(G. GEROGE PARACKEN)
MEMBER (J)

/Mbt/

